

50/100  
**CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05**

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

FIRING. 4  
(FILE NO. 12 )  
CHENNAI ADMINISTRATIVE TRIBUNAL  
CHATHATI BENCH.

ORDER SHEET

Serial No/ Misc. Petn/ Cont. Petn/ Rev. Appl. 02838706

In O.A.

Name of the Applicant(s) K. K. Singh

Name of the Respondent(s) LS 328

Advocate for the Applicant Mr. M. Chanda, G.N.C.H.S.

Counsel for the Railway/ C.G.S.C. S. M. S. S. Ch. S.

CGSC

OFFICE NOTE

DATE

ORDER OF THE TRIBUNAL

20.2.2004. Heard Mr. M. Chanda, learned counsel for the applicant and Mr. A. Deb Roy, learned Sr.C.G.S.C. for the respondents.

Issue notice to the Parties, returnable by four weeks. List the case on 25.3.2004 for admission.

In the meanwhile the transfer order No.F.No.5-5/89 Admin. dated 10.2.2004 is stayed until further order.

Pl issue notice as per Court's order  
dated 20/2/04.

K. V. Prahledan  
Member

20/2/04 bb

25.3.2004 present: The Hon'ble Shri K.V.Prahledan Administrative Member.

Notice of order dt. 20/2/04  
Sent to D/Section for  
Arranging to respondent  
nos - 1 to 4.

20/2/04

Heard Mr. M. Chanda, learned counsel for the applicant and also Mr. A. Deb Roy, learned Sr.C.G.S.C. for the respondents at length.

Considering the facts and circumstances of the case, I am of the view that

Cont./2

2  
Contd.

25.3.2004 that ends of justice will be met, if a direction is issued to the applicant to file a fresh representation before the respondents. Accordingly, applicant is directed to file a fresh and detailed representation mentioning his choice place of posting to the respondents within a period of one week from the date of receipt of this order. If such application is made, respondents shall consider the same and pass a reasoned order within one month's time thereafter. ~~an adequate pre decisional opportunity for hearing shall also be given to the applicant.~~

With this, the O.A. is disposed of. No costs.

Till the completion of the exercise, interim order dated 20.1.2004 will continue.

*K. V. R. Subrahmanyam*  
Member (A)

26.3.04  
Copy of the order has been sent to the office for issuing the same to the applicant as well as to the D.C.G.S.C. for the respondents.

KK

*Copy 30/3*

bb

30.5.05.

Post the matter on 7.6.05 alongwith C.P.No.12 of 05.

*K. V. R. Subrahmanyam*  
Member

*R. V. Subrahmanyam*  
Vice-Chairman

lm

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH: GUWAHATI

O.A. No. 38 /2004

Shri Krishna Kumar Singh.  
vs-

Union of India & Ors.

LIST OF DATES AND SYNOPSIS OF THE APPLICATION

14.12.1983- Government of India, Ministry of Finance, Department of Expenditure, granted certain improvement and facilities to the Central Government civilian employees who are posted in the North Eastern Region. In terms of the said O.M the central Govt. civilian employees who are saddled with All India transfer liability are entitled to choice station posting after serving for a fixed tenure in the N.E. Region. In view of the said O.M the present applicant is entitled to get a choice station posting on completion of his tenure in the N.E. Region.

13.02.1989- Applicant was initially appointed as Asstt. Director (Linguistic) at New Delhi under the department of Human Resources Development.

23.08.1996- Applicant was selected by the C.P.S.C and promoted as Deputy Director (Languages). Thereafter he was posted and transferred to the Eastern Regional Office, Kolkata as Deputy Director (Languages).

4  
1  
Filed by the applicant  
before the C.A.T.  
20-2-2004

April, 1998- Applicant was transferred and posted as Deputy Director in the Regional Office Guwahati temporarily.

July, 1998- Applicant was again transferred and posted at to Central Hindi Directorate, New Delhi along with the N.E. Regional Office.

23.01.2003- One post of Deputy Director (L) was transferred from the office of the Regional Officer (East), Calcutta to the Head quarters i.e. Central Hindi Directorate.

23.01.2003- Applicant was repatriated and posted in the Regional Office, Guwahati under the Dept. of Central Hindi Directorate as Deputy Director (Languages). (Annexure-II)

18.06.2003- Applicant joined for duty at Guwahati Office in terms of the order dated 23.01.2003. (Annexure-III)

10.02.2004- Respondents issued transfer and posting order of the applicant from Guwahati Regional Office to the Regional Office, Kolkata and consequential order before completion of fixed tenure of 2 years in the N.E. Region by the applicant. (Annexure-IV & V)

15.02.2004- Applicant submitted representation addressed to the Respondent No.1 and 2 for consideration of his choice station posting at New Delhi in the Central Hindi Directorate, New Delhi. (Annexure-VI)

16.02.2004- Applicant again submitted another representation to the respondents inter alia praying for his choice station posting but

till filing of this application the applicant has not yet received any communication from the respondents.

(Annexure-VII)

Hence this application before this Hon'ble Tribunal.

#### PRAYERS

Under the facts and circumstances in the application the applicant most humbly and respectfully prays that Your Lordships be pleased to admit this application, all records may be called for and on hearing the parties and perusal of the records, the following reliefs be granted:-

1. That the impugned order bearing letter No. F.No.5-5/22 Admin. dated 10.02.2004 and the consequential letter bearing No. F.No.5-5/52 Admin. dated 10.02.2004 is liable to be set aside & quashed.
2. That the Hon'ble Tribunal be pleased to direct the respondents to consider the points of law & facts in the choice section at now and to allow the conciliation if made the respondents to allow the applicant to hold the post for a fixed tenure of one year.
3. Costs of the case.
4. All other reliefs & costs as may be deemed fit by the Hon'ble Tribunal.

#### Limor prayed for

On behalf of this application the applicant is praying following relief.

1. That the Hon'ble Tribunal be pleased to stay the operation of the impugned order dated 10.02.2004 and the consequential order dated 10.02.2004 till disposal of this application.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH: GUWAHATI

(An Application under Section 19 of the Administrative Tribunals Act, 1985)

Title of the case

O. A. No. 38 /2004

Sri Krishna Kumar Singh : Applicant

- Versus -

Union of India & Others : Respondents.

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Filed by

*Surjith Choudhury*  
Advocate

Date 20.2.2004.

*Case No 38*

*Filed by The Applicant  
Through Surjith Choudhury  
Advocate  
on 20/2/2004*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH: GUWAHATI

(An Application under Section 19 of the Administrative  
Tribunals Act, 1985)

O. A. No. 38 /2004

**BETWEEN**

Shri Krishna Kumar Singh.  
S/o- Late Badri Narain Singh.  
C/O- Shri P.C. Sharma.  
Padum Path, Saurabh Nagar.  
Beltola, Guwanati- 28.

Applicant

**-AND-**

1. The Union of India,  
Represented by the Secretary to the  
Government of India,  
Ministry of Human Resource Development,  
New Delhi.
2. The Director  
Govt. of India,  
Central Hindi Directorate,  
Ministry of Human Resource Development,  
West Block-7, R.K. Puram.  
New Delhi-110 066.
3. Dr. P.L. Taneja.  
Director,  
Central Hindi Directorate,  
West Block-7, R.K. Puram.  
New Delhi- 110 066.

*Clear Case 10/10*

4. Shri R.B. Prasad,  
Administrative Officer,  
Central Hindi Directorate,  
West Block-7, R.K. Puram.  
New Delhi- 110 066.

... Respondents.

#### DETAILS OF THE APPLICATION

1. Particulars of order(s) against which this application is made.

This application is made against the impugned order of the Director issued on 10.02.2004 (Annexure-V & VI) directing the applicant to transfer from Guwahati to Kolkata with immediate effect. While the applicant was posted at Guwahati on April, 2003 after serving a deputation appointment for more than 4 years at Kolkata even before completion of 2 years tenure at Guwahati in terms of Office Memorandum dated 14.12.1983 issued by the Govt. of India, Ministry of Finance and also praying for a direction upon the respondents for consideration of his posting in the choice station i.e. New Delhi.

2. Jurisdiction of the Tribunal.

As per 3me 100

The applicant declares that the subject matter of this application is well within the jurisdiction of this Hon'ble Tribunal.

**3. Limitation.**

The applicant further declares that this application is filed within the limitation prescribed under section-21 of the Administrative Tribunals Act, 1985.

**4. Facts of the Case.**

4.1 That the applicant is a citizen of India and as such he is entitled to all the rights, protections and privileges as guaranteed under the Constitution of India.

4.2 That your applicant after being selected by the U.P.S.C was initially appointed as Assistant Director (Linguistic) on 13.02.1989 at New Delhi in the Central Hindi Directorate under the department of Human Resource Development. The applicant was promoted as Deputy Director (Languages) on 23.08.1996 and thereafter he was transferred and posted to Eastern Regional Office, Kolkata as Deputy Director (Languages).

In April, 1998 the applicant was transferred and posted as Deputy Director in the Regional Office, Guwahati. However after serving a period of three months in July, 1998 the applicant was temporarily transferred and posted to Central Hindi Directorate,

*As on 3rd Oct 2008*

New Delhi along with the N.E. Regional Office in the post of Deputy Director.

4.3 That the applicant was appointed on deputation basis at Kolkata under the Commissioner for Linguistic Minorities in India, under the Ministry of Social Justice and Empowerment and after serving a period of more than 4 years as Astt. Commissioner for Linguistic Minorities. Kolkata he was repatriated and posted in the Regional Office, Guwahati under the Dept. of Central Hindi Directorate as Deputy Director (Languages), which would be evident from the letter No.1/45/98-35, dated 23.01.2003. The applicant accordingly joined for duty at Guwahati in terms of the above mentioned order and the said fact would also be evident from the letter bearing No. F. No.3-26/2000-Admn. dated 18.06.2003.

Copy of the letter dated 23.01.2003 and 18.06.2003 are enclosed herewith and marked as ANNEXURE-I and II respectively.

4.4 That your applicant while posted at Guwahati the dependent family members namely; one of his son and a daughter are presently residing at New Delhi. Be it stated that his daughter Miss. Rewa Kumari studying in the B. Applied Science (Food Technology) and one of his son Mallikarjun Bhargav also studying in the final year of B.M.L.T run by Manipal University at New Delhi.

The younger son who was staying with him earlier at Kolkata is still residing at Kolkata and continuing

*copy sent*

his education at Kolkata, the final examination of younger son is likely to be completed by the month of March, 2004. Moreover, wife of the applicant has to travel between Kolkata and Delhi for looking after the children in two distance towns and seeks occasional assistance from the relatives in the matter.

4.5. That the applicant begs to state that the Government of India, Ministry of Finance, Department of Expenditure, granted certain improvement and facilities to the Central Government civilian employees who are posted in the North Eastern Region vide O.M. No.20014/3/83-E.IV dated 14.12.1983 issued by the Government of India, Ministry of Finance, Department of Expenditure. In terms of the aforesaid O.M., the Central Government civilian employees who are saddled with All India transfer liability are entitled to choice station posting after serving for a fixed tenure in the N.E. Region. The relevant portion of the O.M. dated 14.12.1983 issued by the Government of India is reproduced below:

"Subject: Allowances and facilities for civilian employees of the Central Government serving in the states and Union Territories of North Eastern Region-improvements thereof.

The need for attracting and retaining the services of competent officers for service in the North Eastern Region comprising the states of Assam, Meghalaya, Manipur, Nagaland, Tripura and the

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*Copy one*

Union Territories of Arunachal Pradesh and Mizoram has been engaging the attention of the Government of some time. The Government had appointed a committee under the chairmanship of Secretary, Deptt. Of Personnel and Administrative reforms, to review the existing allowances and facilities admissible to the various categories of civilian central Government employees serving in this region and to suggest suitable improvements, the recommendations of the committee have been carefully considered by the Government and the President is now pleased to decide as follows:

i) Tenure of posting/deputation.

There will be a fixed tenure of posting of 3 years at a time for officers with services of 10 years or less and of 2 years of service at a time for officers with more than 10 years of service, periods of leave, training etc, in excess of 15 days per year will be excluded in counting the tenure period of 2/3 years. Officers on completion of the fixed tenure of service mentioned above, may be considered for posting to a station of their choice as far as possible. The period of deputation of the Central Government employees to the States/Union territories of the North Eastern Region will generally be for 3 years which can be extended in exceptional cases in exigencies of public service as well as when the employees concerned is prepared to stay longer. The

*Copy on file*

admissible deputation allowance will also continue to be paid during the period of deputation so extended.

Copy of the O.M. dated 14.12.1983 (extract) annexed hereto as ANNEXURE-III.

4.6 That it is stated that in view of the aforesaid O.M dated 14.12.1983 and 22.07.1998 the present applicant is entitled to get a choice station posting on completion of the fixed 2 years tenure. Moreover in addition to the aforesaid benefit the applicant is also entitled to S.D.A reimbursement of H.R.A for old station, additional benefit of L.T.C and a special weightage in service for serving in N.E.Region.

4.7 That it is stated that while serving as such the applicant most surprisingly received the impugned order dated 10.02.2004 only on 16<sup>th</sup> February, 2004, whereby the applicant is sought to be transferred and posted from Guwahati Regional Office to the Regional Office at Kolkata with immediate effect and on the same day another order was passed by the Director i.e. Respondent No.2 directing Shri Sudhir Kumar, Research Officer of Central Hindi Directorate, New Delhi to take charge of the Regional Office of Guwahati until further order. Be it stated that the impugned orders of transfer and posting dated 10.02.2004 as well as a consequential order dated 10.02.2004 has been issued before completion of 2 years fixed tenure by the

*Concurred*

applicant in N.E. Region. In this connection it may be stated that the applicant on 15<sup>th</sup> February, 2004 submitted a representation addressed to the Director along with a copy to the Secretary to the Govt. of India, Ministry of Human Resource and Development, New Delhi i.e. Respondent No.2 and 1 for consideration of his choice station posting at New Delhi in the Central Hindi Directorate, New Delhi. The applicant again submitted another representation on 16.02.2004 inter alia praying for his choice station posting at New Delhi, but till filing of this application the applicant has not yet received any communication from the respondents. It is learnt by the applicant from a reliable source that the Respondent No.2 issued the transfer and posting order at the instance of the vested circle working in the office of the Central Hindi Directorate against the interests of the present applicant on extraneous consideration. There is no public interest involved in the impugned order of transfer and posting dated 10.02.2004 and the same has been passed with the malafide intention to deny the benefit of choice station posting to the applicant and on a mere perusal of the order it smack malafide. It would be evident from the order dated 14.05.1998 while the applicant was posted at Guwahati during the year 1998 he was asked to look into the work of the Regional Office, Kolkata. If there was any administrative exigency the applicant could have been asked to look into the work of the Regional Office, Kolkata.

*Com@me@8*

Moreover, no one is posted here in Guwahati as such unilateral posting of the applicant at Kolkata keeping a sanctioned post vacant at Guwahati is itself contrary to the public interest. Moreover the said actions of the respondent also lead to civil consequences and on that score alone the transfer and posting order is liable to be set aside and quashed.

Copy of the impugned order dated 10.02.2004, consequential order dated 10.02.2004 and representation dated 15.02.2004 and 16.02.2004 are annexed herewith and marked as ANNEXURE- IV, V, VI and VII respectively.

- 4.8 That your applicant further begs to state that he has no special interest to work in the Regional Office, Guwahati rather he is inclined to join in Central Hindi Directorate at New Delhi with the view of intention to stay with his other dependent family members at New Delhi. Therefore the applicant humbly prays that his case for choice station posting may be considered sympathetically and till such time the impugned order of transfer and posting dated 10.02.2004 (Annexure-IV) as well as consequential impugned order dated 10.02.2004 be stayed until further order.
- 4.9 That in the facts and circumstances stated above the applicant has no other alternative but to approach this Hon'ble Tribunal for an appropriate order.

*Cyclone* <sup>10</sup>

4.10 That this application is made bonafide and for the ends of justice.

5. Grounds for relief(s) with legal provisions.

5.1 For that, the frequent transfer itself is malafide.

5.2 For that, impugned order has been issued with the malafide intention and on that score alone the same is liable to be set aside and quashed.

5.3 For that, the applicant has acquired a valuable and legal right under the O.M dated 14.12.1983 and 22.07.1998 for choice station posting.

5.4 For that, the impugned order has been passed on 10.02.2004 without having any public interest.

5.5 For that, no one is posted in place of the applicant till filing of this application.

6. Details of remedies exhausted.

That the applicant states that he has exhausted all the remedies available to him and there is no other alternative and efficacious remedy than to file this application.

7. Matters not previously filed or pending with any other Court.

The applicant further declares that he had not previously filed any application, Writ Petition or Suit before any Court or any other authority or any other Bench of the Tribunal regarding the subject matter of

*C. D. M. @ M. T. S.*

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this application nor any such application, Writ Petition or Suit is pending before any of them.

**8. Relief(s) sought for:**

Under the facts and circumstances stated above, the applicant humbly prays that Your Lordships be pleased to admit this application, call for the records of the case and issue notice to the respondents to show cause as to why the relief(s) sought for in this application shall not be granted and on perusal of the records and after hearing the parties on the cause or causes that may be shown, be pleased to grant the following relief(s):

- 8.1 That the impugned order bearing letter No. F.No.5-5/89 Admin. dated 10.02.2004 (ANNEXURE-IV) and the consequential letter bearing No. F.No.5-5/89 Admin. dated 10.02.2004 (ANNEXURE-V) is liable to be set aside and quashed.
- 8.2 That the Hon'ble Tribunal be pleased to direct the respondents to consider the posting of the applicant in the choice station at New Delhi and till such consideration is made the respondents be directed to allow the applicant to continue in the present place of fixed tenure of posting.
- 8.3 Costs of the application.

*C. C. M. O. M. T. G. B.*

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8.4 Any other relief(s) to which the applicant is entitled as the Hon'ble Tribunal may deem fit and proper.

9. Interim order prayed for.

During pendency of this application, the applicant prays for the following relief: -

9.1 That the Hon'ble Tribunal be pleased to stay the operation of the impugned order dated 10.02.2004 and the consequential order dated 10.02.2004 till disposal of this application.

10. ....

This application is filed through Advocates.

11. Particulars of the I.P.O.

i) I. P. O. No. : JJG 378384.  
ii) Date of Issue : 19.2.2004.  
iii) Issued from : G. P.O, Guwahati.  
iv) Payable at : Guwahati.

12. List of enclosures.

As given in the index.

*C. L. S. G. M. T. B.*

### **VERIFICATION**

I, Shri Krishna Kumar Singh, S/b Late Badri Narain Singh, aged about 54 years, resident of Padum Path, Saurabh Nagar, Beltola, Guwahati do hereby verify that the statements made in Paragraph 1 to 4 and 6 to 12 are true to my knowledge and those made in Paragraph 5 are true to my legal advice and I have not suppressed any material fact.

And I sign this verification on this the 20<sup>th</sup> day of February, 2004.

Speed Post

संख्या/No. 1/45/98-35

भारत सरकार

**Government of India**

सामाजिक न्याय एवं अधिकारिता मंत्रालय

**Ministry of Social Justice & Empowerment**

भारत के भाषाजात अल्पसंख्यकों के आयुक्त

**Commissioner for Linguistic Minorities in India**

टेलीफोन/ Telephone: 2468565, 2468566

तार / Telegram: LIMINCOM

हिन्दी तार / Hindi Telegram: भाषालयायुक्त

फैक्स सं/ Fax No. 0532-2468544

40, अमर नाथ जा गार्ड

40, Amar Nath Jha Marg

एलाहाबाद-211002

Allahabad -211002

दिनांक/ Dated: 22.01.2003

To,

**The Director,**  
 Central Hindi Directorate,  
 Ministry of Human Resource Development (Department of  
 Secondary Education & Higher Education),  
 West Block-VII, Rama Krishna Puram,  
 New Delhi.

**Sub :** Repatriation of Shri K.K. Singh, Deputy Director presently on deputation as Assistant Commissioner for Linguistic Minorities, Kolkata.

Sir,

I am directed to refer to your letter No. 5-5/89-Admn. dt. 06.01.2003 and to state that in pursuance of the Ministry of Social Justice and Empowerment letter No. 18/4/2001-CLM dated 18.12.2002 Shri K.K Singh will stand relieved from his duties as Assistant Commissioner for Linguistic Minorities, Kolkata w.e.f. 3<sup>rd</sup> Feb. 2003 (A/N) with the direction to report as Deputy Director (Language) in the Regional Office, Central Hindi Directorate, Guwahati,

2. The Officer will be entitled for transfer T.A. and joining time, as per rules from Kolkata to Guwahati.

Yours faithfully,

(T.P. Srivastava)  
 Deputy Commissioner

Adressed  
 Sanjivit Choudhury  
 Advocate  
 on 20.2.2004.

Copy forwarded to:

1. Shri K.K. Singh,  
Assistant Commissioner for Linguistic Minorities,  
67, Bentinck Street, West Wing,  
4<sup>th</sup> Floor,  
Kolkata-69 : for necessary action
2. The In-charge, Regional Office, Central Hindi Directorate, Guwahati.
3. The Deputy Secretary (MC),  
Ministry of Social Justice & Empowerment (CLM Section),  
Jeevan Prakash Building,  
Kasturba Gandhi Marg,  
New Delhi : in reference to their letter under reference.
4. The Pay & Accounts Officer,  
Ministry of Social Justice & Empowerment,  
Shastri Bhawan, New Delhi.
5. Service Book and Personal File of Shri K.K. Singh.

*T.P. Srivastava*  
(T.P.Srivastava)  
Deputy Commissioner

F.No.3-26/2000-Admn.  
Government of India  
Central Hindi Directorate  
M/O Human Resource Development

ANNEXURE - III II

29

West Block-7, R.K.Puram,  
New Delhi-110 066

Dated: 18-06-2003.

ORDER

In supersession of this Directorate's Order of even number dated 30.7.2001  
Shri Krishna Kumar Singh, Deputy Director(L) is being hereby appointed as  
Controlling Officer in respect of Group C & D staff of the Regional Office( N E )  
Guwahati, under S.R. 3( 10 ) w.e.f. 11.04.2003.

The sanction is also accorded for delegation of powers as Head of the Office  
of that Office. Shri Krishna Kumar Singh Dy. Director (L) is also hereby being  
appointed as Drawing & Disbursing Officer of that office under Treasury Rule 124 of  
Delegation of Financial Power Rules in respect of Pay & Allowances of Non-Gazetted  
Staff as well to the Contingent Expenditure, w.e.f. 01.05.2003(F.N) Shri Krishna  
Kumar Singh, Dy. Director (L) will also function for his own services for the purpose  
of TA under S.R.191.

In addition, Shri Krishna Kumar Singh, Dy. Director(L) is also authorised to  
carry out inspections of all the Voluntary Hindi Organisations falling under the  
N.E.Zone.

A set of specimen signatures of Shri Krishna Kumar Singh, Dy. Director(L)  
duly attested, is also enclosed.

17.6.03  
( Dr. P L Taneja )  
Director

Pay & Accounts Officer,  
P A O , Shastri Bhavan,  
New Delhi.

Copy to:-

1. The Accountant General, Guwahati.
2. Shri K K Singh, Dy. Director (L)
3. All Deputy Directors(L) C.H. Dte.
4. All Regional Offices of C.H. Dte.
5. Accounts Section
6. Office Folder
7. Agent, Canara Bank, Guwahati (A set of  
specimen signature is enclosed.)
8. Regional Office, C.H.D., C/o Das Enterprises 6th Floor, Jaya Nagar, Khanpara,  
Guwahati-781022 for information ( A set of specimen signature is enclosed )
9. Assistant Director(Grants)
10. P A to Director
11. P A to Admn. Officer.

Alkaled  
Surjith Chaudhary  
Advocate  
on 20/2/2004.

ANNEXURE-III (Extract)

No. 20014/2/83/E.IV  
Government of India  
Ministry of Finance  
Department of expenditure

New Delhi, the 14<sup>th</sup> Dec '83

OFFICE MEMORANDUM

"Subject : Allowances and facilities for civilian employees of the Central Government serving in the states and Union Territories of North Eastern Region-improvements thereof.

The need for attracting and retaining the services of competent officers for service in the North Eastern Region comprising the states of Assam, Meghalaya, Manipur, Nagaland, Tripura and the Union Territories of Arunachal Pradesh and Mizoram has been engaging the attention of the Government of some time. The Government had appointed a committee under the chairmanship of Secretary, Deptt. Of Personnel and Administrative reforms, to review the existing allowances and facilities admissible to the various categories of civilian central Government employees serving in this region and to suggest suitable improvements, the recommendations of the committee have been carefully considered by the Government and the President is now pleased to decide as follows :

ii) Tenure of posting/deputation.

*M. Dasgupta  
Suryakanta Choudhury  
Advocate  
on 20.2.2004.*

There will be a fixed tenure of posting of 3 years at a time for officers with services of 10 years or less and of 2 years of service at a time for officers with more than 10 years of service. periods of leave, training etc. in excess of 15 days per year will be excluded in counting the tenure period of 2/3 years. Officers on completion of the fixed tenure of service mentioned above, may be considered for posting to a station of their choice as far as possible. The period of deputation of the Central Government employees to the States/Union territories of the North Eastern Region will generally be for 3 years which can be extended in exceptional cases in exigencies of public service as well as when the employees concerned is prepared to stay longer. The admissible deputation allowance will also continue to be paid during the period of deputation so extended."

Sd/- S.C. MAHALIK

Joint Secretary to the Government of India

Translated from Hindi

ANNEXURE-IV.

F. No. 5-5/89 Admin.  
Govt. of India  
Central Hindi Directorate  
M/o- I.I.R.D (Dept. of Sec & Higher Edn.)  
West Block-7, R.K. Puram  
New Delhi-110 066.  
Dated 10-02-2004

Order

Sri K.K. Singh, Dy. Director (Language), Regional Office, Guwahati, is transferred to Regional Office (East), Kolkata. He is directed to immediately takeover his charge in the Regional Office (East), Kolkata.

He will immediately inform to the undersigned, after taking over the charge. For taking over the charge after traveling from Guwahati to Kolkata, T.A & Joining time shall be admissible to him as per rules.

Sd/-

(Dr. Pusp Lata Tanjia)

Director

Sri K.K. Singh,  
Dy. Director (Language)  
Central Hindi Directorate (Regional Office)  
C/O- Das Enterprises, P.O- Khanapara.  
Jaya Nagar, Guwahati-781 002.

Copy to-

Albared  
Surjat Choudhury  
Advocate  
on 20.2.2004.

Translated from Hindi

ANNEXURE-V

F. No. 5-5/89 Admin.  
Govt. of India  
Central Hindi Directorate  
M/O. H.R.D (Dept. of Sec & Higher Education)  
West Block-7, R.K. Puram,  
New Delhi- 110 066  
Dated 10-2-2004

Order

Until further orders Sri Sudhir Kumar, Research Officer is given the additional charge of Controlling & Drawing and Disbursing Officer of the Regional Office at Guwahati, in addition to his regular assignment.

This order is issued as per orders of the Director.

Sd/-

(R.B. Prasad)

Administrative Officer.

Sri Sudhir Kumar  
Research Officer,  
Central Hindi Directorate.

Copy to

*Alphabets  
Surjitepaddha  
Sd/-  
on 20.2.2004.*

From : K.K. SINGH  
Dy. Director (L)  
Central Hindi Directorate  
(N.E. Regional Office)  
Das Enterprise, Jaya Nagar  
Guwahati-781022  
15th February, 2004

To,

The Director  
Central Hindi Directorate  
Dept. of Secondary & Higher Education  
M/o., H.R.D., R.K. Puram-W.B.7  
New Delhi

Sub : **Posting to the station of choice on transfer from the post of Dy. Director (L) Central Hindi Directorate (N.E.R. Office) Guwahati.**

Madam,

It is learnt that the undersigned has been transferred from his present above post to the E.R. Office at Kolkata. It is to submit with due respect that Govt. have provided certain special concessions etc. to officers transferred to N.E. Region, wherein my present posting of Guwahati (Assam) is located. Your kind attention to the provision of (i) fixed tenure & (ii) consideration for posting to a station of choice is drawn and requested that these special concessions may kindly be allowed in my case also.

In view of the above, I submit my **station of choice as New Delhi** and request your good offices to kindly consider the case of my posting on a post of Dy. Director (L) in the office of the Central Hindi Directorate at New Delhi.

Yours faithfully,

  
(K.K. SINGH)  
Dy. Directorate (L), Guwahati

Copy to :

The Secretary to the Govt. of India

(For kind attention Joint Secretary, Languages),

Dept. of Secondary & Higher Education, M/o.H.R.D., Shastri Bhavan

New Delhi-110011(Through proper channel). Hon'ble Superior authorities are requested with great respect to kindly intervene into the matter so that my posting for New Delhi is considered.



GUWAHATI GPO (781001)

RL 5530

PA : DILI

To:THE DIRECTOR C H D,  
N.DELHI, PIN:

Wt:20grams

PS:0.00, Amt:22.00, 15/02/2004, 13:41:15

HAPPY NEW YEAR 2004

(K.K. SINGH) *get your*  
Dy. Directorate (L), Guwahati *of*

*Alka Chaudhary  
Advocate  
20.2.2004*

28

29

From

K.K.Singh  
 Dy. Director (L)  
 Central Hindi Directorate  
 North-East Regional Office  
 C/o Das Enterprise, Jayanagar  
 Khanapara, Guwahati-781 022.

To

The Director  
 Central Hindi Directorate  
 M/o-H.R.D., Dept. of Sec. & Higher Edn.  
 West Block-7, H.R.Puram  
 New Delhi-110 066.

Dated 16th February 2004.

Sub:- Posting to the station of choice on transfer from post of  
 Dy. Director (L), Central Hindi Directorate (N.E.R.Office)  
 Guwahati.

Madam,

I have just received your order no.3-3/89-Admn. dated 10th Feb. 2004 transferring me from North-East regional office, Guwahati to regional office (east), Kolkata. In this regard, in continuation of my representation dated 10th Feb. 2004 (xerox-copy enclosed), it is to request that as per the incentives provided by the government of India for serving in remote areas, the government have fixed a tenure of two years and also have provided for consideration for posting to station of choice of the officer to be transferred. Reference numbers of relevant government orders are given hereafter- G.I. M.P.O.M.No. 20014/3/83-E.IV, dated the 14th December, 1983, read with O.M.No.20014/3/83-E.IV, dated the 30th March, 1984, 27th July, 1984, G.I., M.P., U.O. No.3943-E.IV/84, dated the 17th October, 1984, O.M.No.F-20014/3/83-E.IV, dated the 31st January, 1985, 25th September, 1985, U.O.No.824-E.IV/86, dated the 1st April, 1986, O.M.No.20014/3/83-E.IV, dated the 29th Oct. 1986, O.M.No.20014/3/83-E.IV/E.II (8), dated the 11th May, 1987, 28th July, 1988 and O.M.No.F-20014/16/86-E.IV/E.II (8), dated the 1st Dec. 1988. In the circumstances, it is requested that I may also be allowed to exercise my option for a station of my choice in respect of my posting from North-East Regional office, Guwahati.

In view of the above, I submit my station of my choice as New Delhi and request your good offices for consideration of my case and the post of Dy. Director (L) may be made in the office of Central Hindi Directorate, New Delhi.

Encl: As stated above.

Yours faithfully,

( K.K. SINGH )  
 Dy. Director (L)  
 C.H.D., N.E., Ghz-222222

Copy to:- The Secretary to the  
 Govt. of India  
 (For kind attention of  
 Joint Secretary, Languages)  
 Deptt. of Secondary & Higher Education,  
 M/o-H.R.D., Shastry Bhawan  
 New Delhi-110 011. (Through proper channel)

Alleged  
 Surg. IAS  
 on 20.2.2004.

( Spare copy )